

**IN THE INCOME TAX APPELLATE TRIBUNAL (VIRTUAL COURT)  
"SMC" BENCH, MUMBAI**

**BEFORE SHRI C.N. PRASAD, HON'BLE JUDICIAL MEMBER**

**ITA NO. 4908/MUM/2019 (A.Y: 2014-15)**

Surekha Vilas Gangan 11, Silver Sand Sor Veer Savarkar Marg Mahim (W), Mumbai - 400016  <b>PAN: ACTPG4771B</b>	v.	Income Tax Officer – 21(3)(4) Room No. 206, 2 <sup>nd</sup> Floor Piramal Chambers, Parel Mumbai – 400 012
<b>(Appellant)</b>		<b>(Respondent)</b>

<b>Assessee by</b>	:	<b>None</b>
<b>Department by</b>	:	<b>Smita Verma</b>
<b>Date of Hearing</b>	:	<b>05.08.2021</b>
<b>Date of Pronouncement</b>	:	<b>05.08.2021</b>

**ORDER**

**PER C.N. PRASAD (JM)**

**1.** This appeal is filed by the assessee against order of the Learned Commissioner of Income Tax (Appeals)–48, Mumbai [hereinafter in short "Ld.CIT(A)"] dated 29.05.2019 for the A.Y. 2014-15.

**2.** Assessee through authorized representative filed letter dated 22<sup>nd</sup> June, 2021 and submitted as under: -

*"Re: Surekha Vilas Gangan  
Appeal No. ITA 4908/Mum/2019  
Assessment Year: 2014-15*

*Sub: Request for withdrawal of Appeal*

*With reference to the above said appeal filed by the assessee which is pending before 'SMC' bench, we under the instructions from the above mentioned appellant, submit as under: -*

*It is submitted that appellant has opted for Direct Tax Vivad Se Vishwas Scheme, 2020 (DTVSV) for the above mentioned year in order to buy peace and avoid further litigation. Copy of Form 1 & 2 filed by the assessee is enclosed herewith as Annexure – 1. Further copy of Form 3 issued by PCIT under the DTVSV Scheme is enclosed herewith as Annexure - 2.*

*In light of the above, Appellant wishes to withdraw the above-mentioned appeal.*

*Kindly acknowledge the above and oblige."*

**3.** On a perusal of the above letter filed by the authorized representative of the assessee and enclosed copy of Form-3 it is noticed that assessee has already filed declaration and undertaking in Form-1 under Vivad Se Vishwas Scheme and received Form-3 from the Revenue accepting the said declaration. Assessee requested for withdrawal of the appeal. Accepting the request of the assessee for withdrawal of appeal, this appeal is dismissed as withdrawn.

**4.** In the result, appeal of the assessee is dismissed as withdrawn.

Order pronounced in the virtual court on 05.08.2021.

Sd/  
**(C.N. PRASAD)**  
**JUDICIAL MEMBER**  
Mumbai / Dated 05/08/2021  
Giridhar, Sr.PS

**Copy of the Order forwarded to:**

1. The Appellant
2. The Respondent.
3. The CIT(A), Mumbai.
4. CIT
5. DR, ITAT, Mumbai
6. Guard file.

//True Copy//

BY ORDER

(Asstt. Registrar)  
ITAT, Mum